

RATIFIED

Minutes of Meeting No.39/11 scheduled on 08.03.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 39/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 08.03.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B.D. Ghosh, Jt.I.A.	399	23063355	M/o Steel, U.B.
2.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
3.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. A.K. Mishra, AIA	13 A	23063332	M/o Steel, U.B.
6.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
7.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

At the outset, the Chairman had requested all members of the Committee to send a soft copy of their comments/remarks either in floppy/CD/or by e-mail (bk. sachdeva@nic.in) immediately after the meeting of NC-I. Further he requested members to assign reason of permitting more or less wastage than sought by the firms or/and normally allowed under rules.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date:19.04.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.				

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:19.04.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.				

3	Case No.:26/39/80-ALC2/2010	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00828/AM11/	RLA File :07/24/040/00483/AM10/	Lic.No/Date:0710070683 26.03.2010	Defer Date:19.04.2011

Decision : The representative of the DIPP informed that the firm's application has been received on 07.03.2011 and the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

4	Case No.:15/3/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	
	Decision : As per written comments of DHI received their U.O. Note No.3(29)/09-TSW(B)/98 dated 10.02.2011, The Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	<u>Export</u> The description of export product to be amended & their weight incorporated as given below. 1. ESP- 8 numbers- 17,124MT 2. APH- 8 numbers-2970 MT 3. FAN-16 numbers-866 MT 4. Dampers & gates- -1398 MT <u>Import</u> 1. Item no 1- Allowed 1000 MT with 3% wastage as applied for. 2. Item no 2- Allowed at 800 MT with 4% wastage as applied for. 3. Item no 3- Allowed at 20 MT with 2% wastage as applied for. 4. Item no 4- Allowed at 1000 MT with 2.6 % wastage as applied for. 5. Item no 5- The description to be amended. SS wires may be allowed at 53 MT with negligible wastage. Allowed import of 47.3 MT of SS rounds with 10 % wastage. 6. All other items up to item no 30 are either components or spares. Components to be allowed under GN-4 & spares as per spares policy. The Regional Authority may take necessary action accordingly.			

5	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

6	Case No.:4/11/80-ALC2/2010	Party Name: ENERGY SYSTEM INDIA LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

7	Case No.:12/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

8	Case No.:41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

9	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

10	Case No.:24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

11	Case No.:48/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00301/AM11/	RLA File :31/24/040/00061/AM11/	Lic.No/Date:3110044086 23.07.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

	Case No.:41/22/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00352/AM11/	RLA File :17/24/040/00008/AM11/	Lic.No/Date:1710003421 27.07.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(168)/09-TSW(B)/79 dated 28.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 1710003301 dated 28.04.2010 in the Meeting No. 38/11 held on 22.02.2011 as under:-

Export

There are 49 items of export. The weight of export product per piece **as enclosed** may be incorporated in the license along with the quantity in number.

Import

There are 22 import items. The firm has not given calculation for item no 22 which to be deleted. For other 21 items – Import allowed as net-to-net basis without any wastage. However quantity per set in kg may also be incorporated as enclosed.

Enclosure-1. Export list

2. Import list

The Regional Authority may take necessary action accordingly.

Case No.: 15/33/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
HQ File :01/80/050/00571/AM11/	RLA File :34/24/040/00082/ AM11/	Lic.No/Date:3410027777 24.08.2010	

Decision : As per earlier written comments of C&PC received vide their O.M. No. 46011/55/2010-PC.II dated 25.01.11, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Micro Irrigation Equipments (Emitting Pipe Systems), PE Irrigation Pipe 20/2.5 400mm	1 Meter (Weight 72.02 gm+/-2%)
Raw-material Recommended for Import	Quantity
1. LLDPE Granules	55.66104 gm
2. LDPE Granules	14.6921 gm
3. Master Batch (Plasblack)	3.1579 gm

The Regional Authority may take necessary action accordingly.

Case No.: 5/24/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
HQ File :01/80/050/00377/AM11/	RLA File :05/24/040/00198/AM11/	Lic.No/Date:0510271860 31.08.2010	

14	Decision : As per written comments of DHI received vide their U.O. Note No.3(41)/10-TSW(B)/89 dated 03.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight 138 MT to be incorporated in the license. <u>Import</u> 1. Item no 2 to 17- These are components & may be allowed under GN-4. 2. Item no 1- This is a raw material & the firm has sought import of 95 MT with 5% wastage. Allowed import of 95 MT as applied in the application. The Regional Authority may take necessary action accordingly.
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15	Case No.:20/29/80-ALC2/2010	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00455/AM11/	RLA File :05/23/040/00149/AM11/	Lic.No/Date:0510271909 01.09.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(25)/09-TSW(B)/90 dated 03.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export Product Part No-86278</u>, quantity 7400 numbers, Weight 650 gms each & the same may be incorporated in the license. <u>Import</u> - Item no 1- Platinum powder- The firm has informed that loading will be 1.415 gm. The firm has not sought any wastage on it. Hence the Committee allowed import of 10,471 gms as applied for. 1. 2. Item no 2- Noble metal compound- The firm has sought wastage of 3.8 %. The Committee allowed import of 1004 kg as applied for. 3.Item no 3- SS Foil- Allowed import of 1585 kg as applied for with 2.3% wastage. 4. The Regional Authority may take necessary action accordingly.			

16	Case No.:43/31/80-ALC2/2010	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00521/AM11/	RLA File :31/24/040/00090/AM11/	Lic.No/Date:3110044615 06.09.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

17	Case No.:4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	Defer Date:19.04.2011

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.

18	Case No.: 26/33/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00582/AM11/	RLA File :05/24/040/00205/AM11/	Lic.No/Date:0510272363 08.09.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 995 MT to be specified with the quantity of export product. 2. Word “Relevant” to be prefixed with the description of import items at S.Nos. 1 & 2. 3. Quantity of import item at S.No. 1 to be allowed as applied for i.e. 634 MT inclusive of 1.85% wastage. 4. Quantity of import item at S.No. 2 to be allowed as applied for i.e. 59 MT inclusive of 5% wastage. 5. Import items at Sl. Nos. 3 & 11 to be deleted as the same are not required by the firm. 6. Quantities of import items at Sl. No. 4, 5, 7 & 8 to be allowed as applied for by the firm. 7. Quantities of import items at Sl. No. 6, 9 & 10 to be allowed as 2453 Kgs. , 2000 Kgs. & 2857 Kgs. respectively. 8. Weight of 910 Kgs. to be specified with the quantity of import item at at Sl. No. 12 and its quantity to be allowed on net to net basis. 9. Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

19	Case No.: 18/29/80-ALC2/2010	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Defer Date:19.04.2011
	Decision : The Committee noted that the firm was asked certain information and the firm has submitted the same vide letter dated 20.11.2010. This application is similar to Lic. No. 0510249539 dated 18.09.2009 for which there was PH & the firm was asked to submit the following information. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.3,8, & 11 of the Standard Deficiency Format. 2. Drawing of mould (Dimensional)			

20	Case No.: 17/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00573/AM11/	RLA File :09/24/040/00223/AM11/	Lic.No/Date:0910043468 09.09.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm last time for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

21	Case No.: 6/25/80-ALC2/2010	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00396/AM11/	RLA File :07/24/040/00188/AM11/	Lic.No/Date:0710074164 14.09.2010	Defer Date:19.04.2011
Decision : The Committee noted that the firm has sought time vide their letter dated 27.01.2011. The Committee decided to await the firm's reply and the case may be relisted on 19.04.2011.				

22	Case No.: 10/27/80-ALC2/2010	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00407/AM11/	RLA File :04/24/040/00164/AM11/	Lic.No/Date:0410117235 16.09.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(20/09-TSW(B)/124 dated 25.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export product weight 582.88 MT to be incorporated in the license. 2. The firm has proposed to import pipes only. The firm has reduced the quantity of import of some raw material & not imported some items. Allowed wastage of 2% on pipes. The wastage may be allowed on utilized quantity given by the firm at annexure I in their letter of dated 01-02-11. The Regional Authority may take necessary action accordingly.				

23	Case No.: 5/29/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00440/AM11/	RLA File :03/95/040/00425/AM11/	Lic.No/Date:0310594357 29.09.2010	Defer Date:19.04.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.				

24	Case No.: 4/29/80-ALC2/2010	Party Name:SOUTHERN AGRO ENGINE PVT., LTD.,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00439/AM11/	RLA File :04/24/040/00177/AM11/	Lic.No/Date:0410117706 30.09.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(96)/10-TSW(B)/87 dated 03.01.2011, the Committee decided to ratify the norms of import in respect of the subject advance authorization as per GN-4 on net-to-net basis. The Regional Authority may take necessary action accordingly.				

25	Case No.: 28/33/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00584/AM11/	RLA File :07/24/040/00233/AM11/	Lic.No/Date:0710074556 01.10.2010	Defer Date:19.04.2011

Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 19.04.2011.

26	Case No.:16/33/80-ALC2/2010	Party Name:C K INDUSTRIES	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00572/AM11/	RLA File :34/24/040/00163/AM11/	Lic.No/Date:3410028224 07.10.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

27	Case No.:41/29/80-ALC2/2010	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00476/AM11/	RLA File :52/24/040/00018/AM11/	Lic.No/Date:5210032162 08.10.2010	Defer Date:19.04.2011
	Decision : The Committee noted that R.A. has been reminded on 14.2.2011 to forward the firm's application. The Committee decided to await for the application and to re-list the case on 19.04.2011.			

28	Case No.:27/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00583/AM11/	RLA File :03/95/040/00543/AM11/	Lic.No/Date:0310596007 08.10.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm last time for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

29	Case No.:22/33/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00578/AM11/	RLA File :31/21/040/00207/AM11/	Lic.No/Date:3110045040 14.10.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(102)/09-TSW(B)/119 dated 23.02.2011, the Committee decided to ratify the norms of import in respect of the subject advance authorization under GN-4 on net-to-net basis. The Regional Authority may take necessary action accordingly.			

30	Case No.:25/33/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00581/AM11/	RLA File :03/95/040/00557/AM11/	Lic.No/Date:0310596998 14.10.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

31	Case No.:1/36/80-ALC2/2010	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00700/AM11/	RLA File :07/24/040/00265/AM11/	Lic.No/Date:0710074821 14.10.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Quantities of import items at S.No.1 to 8 to be allowed as 50.07 Kgs., 80.884 Kgs., 57.774 Kgs., 72.653 Kgs., 127.142 Kgs., 115.033 Kgs., 153.536 Kgs & 121.55 Kgs. respectively inclusive of 80 % wastage after taking 20 % recovery. The Regional Authority may take necessary action accordingly.			

32	Case No.:18/33/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00574/AM11/	RLA File :07/24/040/00285/AM11/	Lic.No/Date:0710074989 22.10.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

33	Case No.:24/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00580/AM11/	RLA File :03/95/040/00582/AM11/	Lic.No/Date:0310598467 25.10.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm last time for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

	Case No.:19/33/80-ALC2/2010	Party Name:AQUASUB ENGINEERING	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00575/AM11/	RLA File :32/24/040/00037/AM11/	Lic.No/Date:3210045950 29.10.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description and quantities of export product may be specified as under:

Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely			
Description	Part No.	Quantity (in Nos.)	Net Weight (in Kgs.)
Impeller Assembly -2 M ³	4001282	64000	8,000
Impeller Assembly -4 M ³	4001284	48000	5,856
Impeller Assembly – 8 M ³	4001286	32000	5,056
Impeller Assembly – 16m ³ – 8”	4032355	7200	1,908
Impeller Assembly -30m ³ – 8”	4032357	2400	874
Stage casing assembly w/o return guide vane & with PTFE – 1 M ³	4067006	1680	228
Stage casing assembly w/o return guide vane & with PTFE – 2/4 M ³	4001266	43200	7,739
Stage casing assembly with return guide vane & with PTFE – 8 M ³	4001268	2400	420
Stage casing assembly with return guide vane & with PTFE – 16m ³ – 8”	4032337	2240	860
Stage casing assembly with return guide vane & with PTFE – 30m ³ – 8”	4032339	1152	486
Stage casing assembly with return guide vane & with PTFE – 1m ³	4067004	1680	417
Stage casing assembly with return guide vane & with PTFE – 2/4 M ³	4001270	43200	11,362
Stage casing assembly with Return guide vane & with PTFE – 8 M ³	4001272	7200	2,081
Stage casing assembly with Return guide vane & with PTFE – 16m ³ – 8”	4032341	2240	1,413
Stage casing assembly with Return guide vane & with PTFE – 30m ³ – 8”	4032343	576	424
Bush stage casing with Return guide vane & with PTFE – 1m ³	4067012	1680	433
Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M ³	4001274	4320	1,240

Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M ³	4001276	3600	1,094
Bush stage casing with Return guide vane & PTFE – 16m ³ – 8”	4032347	1680	1,164
Bush stage casing assembly with Return guide vane & PTFE – 30m ³ – 8”	4032349	1260	1,005
Upper stage casing with Return guide vane & with PTFE - 2/4 M ³	4005366	5400	1,976
Upper stage casing with Return guide vane & with PTFE – 8 M ³	4005368	4320	1,603
Upper stage casing with Return guide vane & w/o PTFE – 1m ³	4066998	4320	1,477
Upper stage casing with Return guide vane & w/o PTFE -2/4 m ³	4001260	3240	1,108
Upper stage casing with Return guide vane & w/o PTFE – 8m ³	4001262	3240	1,102
Upper stage casing with Return guide vane & w/o PTFE – 16m ³ -8”	4032351	2592	1,449
Upper stage casing with Return guide vane & w/o PTFE - 30m ³ -8”	4032353	864	541
Spacer 2/4 m ³	4131232	150000	750
Spacer 8m ³	4131233	132000	792
Total:		577684	61859

2. Word” relevant” may be prefixed with the description of import item and its quantity may be allowed as 89.077 MT inclusive of 44 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

35	Case No.:21/33/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00577/AM11/	RLA File :07/24/040/00296/AM11/	Lic.No/Date:0710075184 01.11.2010	Defer Date:19.04.2011
	Decision : The Committee noted that the firm has submitted application for ratification for export 5 AC buses and observed that the firm is importing Air conditioners with all accessories (item no. 2 of import). In addition, it is also importing compressors (Item No. 28 of import). On the recommendation of the representative of DHI present in the meeting, the Committee decided the firm may be asked to justify the import of compressors when it is importing Air conditioners with all accessories. The case will be re-listed on 19.04.2011.			

36	Case No.:10/33/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00566/AM11/	RLA File :05/23/040/00161/AM11/	Lic.No/Date:0510276220 02.11.2010	Defer Date:19.04.2011

Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.

37	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.			

38	Case No.:38/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00737/AM11/	RLA File :34/24/040/00195/AM11/	Lic.No/Date:3410028521 04.11.2010	Defer Date:19.04.2011
	Decision : The Committee decided to await the comments of DC(MSME) and to relist the case on 19.04.2011.			

39	Case No.:39/36/80-ALC2/2010	Party Name:SHARP TANKS AND STRUCTURALS PVT.LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00738/AM11/	RLA File :03/95/040/00637/AM11/	Lic.No/Date:0310600483 08.11.2010	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, The Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

40	Case No.:1/33/80-ALC2/2010	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00557/AM11/	RLA File :52/24/040/00027/AM11/	Lic.No/Date:5210032620 19.11.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

41	Case No.:2/33/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00558/AM11/	RLA File :07/24/040/00301/AM11/	Lic.No/Date:0710075512 19.11.2010	Defer Date:19.04.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 19.04.2011.

42	Case No.:3/33/80-ALC2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:19.04.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 19.04.2011.				

43	Case No.:4/33/80-ALC2/2010	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00560/AM11/	RLA File :31/24/040/00166/AM11/	Lic.No/Date:3110045545 22.11.2010	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.				
The Regional Authority may take necessary action accordingly.				

	Case No.:6/33/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00562/AM11/	RLA File :53/24/040/00021/AM11/	Lic.No/Date:5310011777 22.11.2010	

44 **Decision :** The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.02.2011. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant -material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net
12.Relevant Soft Shell Filter (CRC Filter)	Net to Net

The Regional Authority may take necessary action accordingly.

45	Case No.:27/36/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00726/AM11/	RLA File :02/24/040/00150/AM11/	Lic.No/Date:0210150897 23.11.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 19.04.2011.			

46	Case No.:8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Use and weight of each export product separately with its sample (if possible); 2. Requirement of each imported raw material separately for each export product wise showing; 3. Process of manufacturing with process flow chart, including yield and material loss at every stage for each export product, indicating stage wise wastage involved there in; 4. Material Balancing indicating export product weight, raw material weight and % wastage related to Export Product weight, justification for selection of size of input raw material; 5. List of plant and Machinery.			

47	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

48	Case No.:11/33/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00567/AM11/	RLA File :03/95/040/00680/AM11/	Lic.No/Date:0310602719 24.11.2010	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

49	Case No.:12/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00568/AM11/	RLA File :05/23/040/00236/AM11/	Lic.No/Date:0510277816 24.11.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

50	Case No.:13/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00569/AM11/	RLA File :05/23/040/00237/AM11/	Lic.No/Date:0510277817 24.11.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

51	Case No.:29/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00585/AM11/	RLA File :04/24/040/00214/AM11/	Lic.No/Date:0410119184 25.11.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

52	Case No.:30/36/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00729/AM11/	RLA File :03/95/040/00704/AM11/	Lic.No/Date:0310603295 26.11.2010	Defer Date:19.04.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.

53	Case No.:35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the complete firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

54	Case No.:62/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00689/AM11/	RLA File :03/94/040/00823/AM11/	Lic.No/Date:0310605374 09.12.2010	Defer Date:19.04.2011
	Decision : The Committee observed that DIT has sought information from the firm vide their letter dated 24.01.2011. The Committee, therefore, decided to remind the firm for expediting the requisite information to DIT so as to obtain their comments. The case may be re-listed on 19.04.2011.			

55	Case No.:22/36/80-ALC2/2010	Party Name:BIO – TECH VISION CARE PVT.LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00721/AM11/	RLA File :08/24/040/00264/AM11/	Lic.No/Date:0810094482 09.12.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.			

56	Case No.:28/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00727/AM11/	RLA File :34/24/040/00221/AM11/	Lic.No/Date:3410028777 10.12.2010	Defer Date:19.04.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

57	Case No.:21/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00720/AM11/	RLA File :04/24/040/00233/AM11/	Lic.No/Date:0410119698 13.12.2010	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

58	Case No.:26/36/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00725/AM11/	RLA File :04/24/040/00227/AM11/	Lic.No/Date:0410119695 13.12.2010	Defer Date:19.04.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.				

59	Case No.:31/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00730/AM11/	RLA File :04/24/040/00237/AM11/	Lic.No/Date:0410119699 13.12.2010	Defer Date:19.04.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.				

60	Case No.:15/39/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00817/AM11/	RLA File :31/21/040/00243/AM11/	Lic.No/Date:3110045890 13.12.2010	Defer Date:19.04.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 3.3.2011. The Committee decided to forward the firm's application to DIPP as the case pertain to them and to relist the case on 19.04.2011.				

61	Case No.:16/36/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00715/AM11/	RLA File :03/95/040/00728/AM11/	Lic.No/Date:0310606898 20.12.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 1860 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl.Nos. 1, 2 & 3 and the same may be allowed as 1.03 Kgs./Kg content in the export product as claimed by the firm.
3. Weights of 86.736 MT, 157 MT, 1.675 MT, 1.2 MT, 0.5 MT, 3 MT, & 19.5 MT may be specified with the quantities of import items at Sl. Nos. 4, 5, 8, 15, 16, 17 & 18 respectively and the same may be allowed on net to net basis.
4. Word "Relevant" may be prefixed with the descriptions of import items at Sl. Nos. 6 & 7
5. Quantity of import item at Sl. No. 6 may be allowed as 10972 Kgs. inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 7 may be allowed as 2812 Mtrs.(16743 Kgs.) inclusive of 2 % wastage.
7. Quantities of import items at Sl. Nos. 9 to 14 may be allowed as applied for.
8. Import item at Sl. No. 15 to be supplied with the export product.
9. Import item at Sl. No. 19 may be allowed as per packing policy.
10. Import of components may be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

62	Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	Defer Date:19.04.2011
Decision : The Committee decided to forward the firm's application to DC(MSME) again for examination and comments. The case may be relisted on 19.04.2011.				

63	Case No.:33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	Defer Date:19.04.2011
Decision : The Committee decided to forward the firm's application to DC(MSME) again for examination and comments. The case may be relisted on 19.04.2011.				

64	Case No.:19/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00718/AM11/	RLA File :07/24/040/00380/AM11/	Lic.No/Date:0710076235 23.12.2010	Defer Date:19.04.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.				

65	Case No.:25/36/80-ALC2/2010	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00724/AM11/	RLA File :02/24/040/00168/AM11/	Lic.No/Date:0210152463 23.12.2010	Defer Date:19.04.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.

66	Case No.:16/39/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00818/AM11/	RLA File :07/24/040/00396/AM11/	Lic.No/Date:0710076349 29.12.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

67	Case No.:28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 07.03.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

68	Case No.:11/39/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00813/AM11/	RLA File :03/95/040/00733/AM11/	Lic.No/Date:0310608646 30.12.2010	Defer Date:19.04.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case is under study. The Committee also decided to inform the NC-2(DES-II) that the case is being dealt by NC-I (DES-I) and to relist the case on 19.04.2011.			

69	Case No.:3/36/80-ALC2/2010	Party Name:INNOVATIVE MATERIAL TECHNOLOGIES PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00702/AM11/	RLA File :13/24/040/00026/AM11/	Lic.No/Date:1310034272 31.12.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

70	Case No.:2/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00701/AM11/	RLA File :09/24/040/00450/AM11/	Lic.No/Date:0910045023 03.01.2011	Defer Date:19.04.2011

Decision : The representative of the DHI informed the Committee that they received the firm's application on 07.03.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.

71	Case No.:4/36/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00703/AM11/	RLA File :53/24/040/00025/AM11/	Lic.No/Date:5310011980 04.01.2011	Defer Date:19.04.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.			

72	Case No.:5/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00704/AM11/	RLA File :05/23/040/00280/AM11/	Lic.No/Date:0510280956 04.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 19.04.2011.			

73	Case No.:6/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00705/AM11/	RLA File :05/23/040/00281/AM11/	Lic.No/Date:0510280957 04.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 19.04.2011.			

74	Case No.:7/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00706/AM11/	RLA File :05/23/040/00282/AM11/	Lic.No/Date:0510280959 04.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 19.04.2011.			

75	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	Defer Date:19.04.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 19.04.2011.			

	Case No.:24/36/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred

76	HQ File :01/80/050/00723/AM11/	RLA File :06/24/040/00049/AM11/	Lic.No/Date:0610020433 05.01.2011	Defer Date:19.04.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.				

77	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:19.04.2011
Decision : The representative of the DHI informed the Committee that they received the firm's application on 03.03.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.				

78	Case No.:9/36/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00708/AM11/	RLA File :05/24/040/00332/AM11/	Lic.No/Date:0510281003 06.01.2011	
Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0510265105 dated 01.06.2010 ratified in Norms Committee Meeting No. 37/11 dated 08.02.2011 as under:- 1. Net weight of export product to be specified as 589 Kgs. 2. Quantity of import item to be allowed as applied for i.e. 2580 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.				

79	Case No.:24/39/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00826/AM11/	RLA File :03/94/040/00876/AM11/	Lic.No/Date:0310609812 06.01.2011	
Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantities of export products at S.Nos. 1, 2 & 3 to be specified as 1925 Nos., 1241 Nos. & 1045 Nos. respectively. 2. Quantities of import items at S.Nos.1, 2 & 3 to be allowed as 4476 Kgs., 9886 Kgs. & 5315 Kgs. respectively inclusive of wastage of 8.9 % wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.				

80	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of firm's application to Ministry of Defence for examination and comments. The case may be relisted on 19.04.2011.			

81	Case No.:11/36/80-ALC2/2010	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00710/AM11/	RLA File :31/21/040/00276/AM11/	Lic.No/Date:3110046340 07.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

82	Case No.:12/36/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00711/AM11/	RLA File :05/23/040/00264/AM11/	Lic.No/Date:0510281397 12.01.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Details specification and weight/Qty of imported inputs with its value. 2. Sample of the product indicating weight of each component both imported/indigenous. 3. Material Balancing showing the justification of raw material and component's requirement for each export product; 4. List of import material & CIF value; 5. List of plant and Machinery used.			

83	Case No.:13/36/80-ALC2/2010	Party Name:DONG WOO SURFACE TECH (INDIA) PVT. LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00712/AM11/	RLA File :04/24/040/00277/AM11/	Lic.No/Date:0410120619 12.01.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Whether any manufacturing activity is carried out on the imported inputs; 2. Exact use Size and specification of item at Sl. No. 30 & 32 of import list; 3. Whether the list of components includes any spares for supply along with export product or to be used completely in export product; 4. List of plant and machinery.			

84	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:19.04.2011
Decision : The Committee noted that the firm's application was sent to DHI on 03.03.2011 for examination. However, the Committee handed over firm's application to DC(MSME) for examination and comments. The case may be relisted on 19.04.2011.				

85

Case No.:12/39/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
HQ File :01/80/050/00814/AM11/	RLA File :03/94/040/00705/AM11/	Lic.No/Date:0310610767 12.01.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items to be specified as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	100 Nos.	26	100 Nos	51	100 Nos
2	300 Nos.	27	100 Nos	52	100 Nos
3	200 Nos.	28	100 Nos	53	100 Nos
4	200 Nos.	29	100 Nos	54	100 Nos
5	400 Nos.	30	100 Nos	55	100 Nos
6	200 Nos.	31	100 Nos	56	100 Nos
7	100Nos.	32	100 Nos	57	100 Nos
8	400 Nos.	33	100 Nos	58	200 Nos
9	400Nos.	34	100 Nos	59	100 Nos
10	800Nos.	35	100 Nos	60	100 Nos
11	300 Nos.	36	100 Nos	61	100 Nos
12	200Nos.	37	100 Nos	62	3300 Nos
13	300 Nos.	38	100 Nos	63	100 Nos

14	200 Nos.	39	100 Nos		
15	100 Nos.	40	100 Nos		
16	1200 Nos.	41	100 Nos		
17	300 Nos.	42	100 Nos		
18	100 Nos	43	100 Nos		
19	100 Nos	44	100 Nos		
20	100 Nos	45	52 Nos		
21	400 Nos	46	100 Nos		
22	400 Nos	47	100 Nos		
23	200 Nos	48	100 Nos		
24	200 Nos	49	100 Nos		
25	100 Nos	50	100 Nos		

2. Import items from S.No.1 to 63 to be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

86	Case No.:22/39/80-ALC2/2010	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00824/AM11/	RLA File :06/24/040/00056/AM11/	Lic.No/Date:0610020559 12.01.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.3,4, 5 & 11 of the Standard Deficiency Format export product-wise. 2. Name and quantity of each sanitary/bathroom fitting in Nos.			

87	Case No.:14/36/80-ALC2/2010	Party Name:ASACO PVT LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00713/AM11/	RLA File :09/70/040/00176/AM11/	Lic.No/Date:0910045123 13.01.2011	
	Decision : The Committee noted that firm's application has not been received so far. On the firm's request vide their e-mail letter dated 5 th March, 2011 and according to online data items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore decided to ratify the norms of the subject Authorisation under GN-4. The Regional Authority may take necessary action accordingly.			

88	Case No.:15/36/80-ALC2/2010	Party Name:ASACO PVT LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00714/AM11/	RLA File :09/70/040/00175/AM11/	Lic.No/Date:0910045124 13.01.2011	
	Decision : The Committee noted that firm's application has not been received so far. On the firm's request vide their e-mail letter dated 5 th March, 2011 and according to online data items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore decided to ratify the norms of the subject Authorisation under GN-4. The Regional Authority may take necessary action accordingly.			

89	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:19.04.2011
	Decision : The Committee noted that firm's application has been sent to DHI on 03.03.2011 for examination & comments. The case may be relisted on 19.04.2011.			

	Case No.:17/36/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Closed
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	HQ File :01/80/050/00716/AM11/	RLA File :61/24/040/00073/AM11/	Lic.No/Date:6110000550 14.01.2011	
90	Decision : The Committee noted that R.A., Dehradun has informed vide their letter No. 61/24/040/00073/AM11/784 dated 21.02.2011 that the subject advance authorization issued to the firm as per para 4.7 of H.B.P., 2009-14 for components on net-to-net basis under GN-4 and therefore R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
91	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of the firm's application to DHI for examination and comments. The case may be re-listed on 19.04.2011.			

	Case No.:19/39/80-ALC2/2010	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
92	HQ File :01/80/050/00821/AM11/	RLA File :17/24/040/00036/AM11/	Lic.No/Date:1710003714 19.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of the firm's application to DIT for examination and comments. The case may be re-listed on 19.04.2011.			

	Case No.:20/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
93	HQ File :01/80/050/00822/AM11/	RLA File :03/94/040/00941/AM11/	Lic.No/Date:0310611795 19.01.2011	Defer Date:19.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.			

	Case No.:21/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
94	HQ File :01/80/050/00823/AM11/	RLA File :03/94/040/00942/AM11/	Lic.No/Date:0310611805 19.01.2011	Defer Date:19.04.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.04.2011.			

	Case No.:18/39/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00820/AM11/	RLA File :07/24/040/00427/AM11/	Lic.No/Date:0710076879 24.01.2011	

95	Decision : As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 34 to be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos 35 to 38 (consumables) to be allowed within 2 % of FOB value of exports.		
	The Regional Authority may take necessary action accordingly.		

96	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise.. 2. Weight & length of different types of pipes proposed for import. 3. Identification of insulating material proposed for import & their total price. 4. Input Weight of each casting/ forging and corresponding finished weight. (Item wise). 5. Use of each component proposed for import in the manufacture of export product			

97	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of the firm's application to DIPP for examination and comments. The case may be re-listed on 19.04.2011.			

98	Case No.:25/39/80-ALC2/2010	Party Name:PLAST TECH ENGINEERING	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00827/AM11/	RLA File :04/24/040/00284/AM11/	Lic.No/Date:0410121063 28.01.2011	Defer Date:19.04.2011
	Decision : The Committee decided to forward a copy of the firm's application to DC(MSME) for examination and comments. The case may be re-listed on 19.04.2011.			

99	Case No.:27/39/80-ALC2/2010	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00829/AM11/	RLA File :31/21/040/00290/AM11/	Lic.No/Date:3110046693 31.01.2011	

Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

100	Case No.:23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise. 2. Weight & length of different types of pipes proposed for import. 3. Identification of insulating material proposed for import & their total price. 4. Input Weight of each casting/ forging and corresponding finished weight. (Item wise). 5. Use of each component proposed for import in the manufacture of export product			

101	Case No.:1/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00803/AM11/	RLA File :31/21/040/00353/AM11/	Lic.No/Date:3110046848 10.02.2011	Defer Date:19.04.2011
	Decision :The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

102	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise. 2. The details of the Auxiliaries to be exported with quantity in number. 3. Inputs required for the manufacture of Auxiliaries. 4. Use of each component proposed for import in the manufacture of export product. 5. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 6. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

103	Case No.:4/39/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00806/AM11/	RLA File :05/24/040/00369/AM11/	Lic.No/Date:0510283788 11.02.2011	
	Decision : As per written comments of DIPP vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0510262360 dated 13.04.2010 ratified in Norms Committee Meeting No. 5/80 dated 4.05.2010. 1. Net weight of export product to be specified as 57.375 Kgs. 2. Quantity of import item to be allowed as applied for i.e. 482 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.			

104	Case No.:5/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00807/AM11/	RLA File :31/21/040/00364/AM11/	Lic.No/Date:3110046899 11.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

105	Case No.:6/39/80-ALC2/2010	Party Name:ASKAR MICRONS PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Closed
	HQ File :01/80/050/00808/AM11/	RLA File :07/24/040/00447/AM11/	Lic.No/Date:0710077334 11.02.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

106	Case No.:7/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00809/AM11/	RLA File :04/24/040/00104/AM11/	Lic.No/Date:0410121605 14.02.2011	Defer Date:19.04.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:-

1. Information in respect of Sl.No.5,9 & 11 of the Standard Deficiency Format export product wise.
2. The details of the Auxiliaries to be exported with quantity in number.
3. Inputs required for the manufacture of Auxiliaries.
4. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.

107	Case No.: 8/39/80-ALC2/2010	Party Name:ASKAR MICRONS PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00810/AM11/	RLA File :07/24/040/00446/AM11/	Lic.No/Date:0710077368 14.02.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

108	Case No.: 9/39/80-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00811/AM11/	RLA File :34/24/040/00245/AM11/	Lic.No/Date:3410029337 14.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

109	Case No.: 10/39/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00812/AM11/	RLA File :03/95/040/00915/AM11/	Lic.No/Date:0310616011 15.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

110	Case No.: 14/39/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00816/AM11/	RLA File :22/24/040/00091/AM11/	Lic.No/Date:2210010996 15.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

111	Case No.: 31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

112	Case No.: 32/39/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00834/AM11/	RLA File :05/24/040/00381/AM11/	Lic.No/Date:0510284047 15.02.2011	Defer Date:19.04.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 03.03.2011 for examination and submission of comments. The case may be re-listed on 19.04.2011.			

113	Case No.: 33/39/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00835/AM11/	RLA File :61/24/040/00080/AM11/	Lic.No/Date:6110000561 15.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

114	Case No.: 34/39/80-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00836/AM11/	RLA File :03/95/040/00799/AM11/	Lic.No/Date:0310616498 17.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

115	Case No.: 38/39/80-ALC2/2010	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00840/AM11/	RLA File :31/24/040/00233/AM11/	Lic.No/Date:3110046959 17.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

	Case No.: 35/39/80-ALC2/2010	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00837/AM11/	RLA File :05/24/040/00389/AM11/	Lic.No/Date:0510284227 18.02.2011	

116	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

117	Case No.: 36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011			

118	Case No.: 39/39/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00841/AM11/	RLA File :03/95/040/00911/AM11/	Lic.No/Date:0310616647 18.02.2011	
	Decision : As per written comments of DIPP vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION at Sl. No. C-1829 for Engineering products.			
	The Regional Authority may take necessary action accordingly.			

119	Case No.: 41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

120	Case No.: 42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:19.04.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.			

	Case No.: 37/39/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
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121	HQ File :01/80/050/00839/AM11/	RLA File :04/24/040/00307/AM11/	Lic.No/Date:0410121739 21.02.2011	Defer Date:19.04.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:- 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format. 2. Specific use of the export product.			

122	Case No.: 40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	Defer Date:19.04.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 04.03.2011 for examination and comments. The case may be re-listed on 19.04.2011.				

123	Case No.: 43/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Approved
	HQ File :01/80/050/00845/AM11/	RLA File :05/23/040/00306/AM11/	Lic.No/Date:0510284326 21.02.2011	
Decision : Based on the recommendation of the representative of the DHI present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.				
Regional Authority may take necessary action accordingly.				

124	Case No.: 44/39/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00846/AM11/	RLA File :03/95/040/00930/AM11/	Lic.No/Date:0310616990 21.02.2011	Defer Date:19.04.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.				

125	Case No.: 45/39/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00847/AM11/	RLA File :03/95/040/00931/AM11/	Lic.No/Date:0310616992 21.02.2011	Defer Date:19.04.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 19.04.2011.				

126	Case No.: 46/39/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:39/80-ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00848/AM11/	RLA File :07/24/040/00415/AM11/	Lic.No/Date:0710077490 22.02.2011	Defer Date:19.04.2011

Decision : The representative of the DHI informed the Committee that they received the firm's application on 07.03.2011. The Committee also decided to forward a copy of firm's application to DC(MSME) for examination & comments. The case may be re-listed on 19.04.2011.

127	Case No.: 47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

128	Case No.: 48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:39/80- ALC2/2010 08.03.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:19.04.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.04.2011.			

S.No.33

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.I	Lic.No. & Date
Meeting No.39/11	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 08.03.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The Committee decided to remind R.A. to forward 4 set of firm's application including complete data of export & import documentary support and to relist the case on 19.04.2011.

S.No.473

Case No A/R – 152	M/s. Thermax LTD.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.39/11		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 08.03.2011		Ratification of norms.	dt.08.08.2007

The Committee noted the firm has requested vide their letter dated 02..03.2011 to postpone the date of P.H as their technical person is abroad. The Committee, therefore, decided to ask the firm to appear for Personal Hearing 19.04.2011 and to relist he case on 19.04.2011.

S.No.474

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.03/94/040/00587/AM08	0310442080
Date: 08.03.2011		Ratification of norms	dt.06.09.2007

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:-

1. Separate quantities of import item at Sl. No. 1 namely Plates SA 387 Gr. 22 Cl.2 required for different types of testing like Procedure Qualifications, PTC, Welder Qualifications etc. for each export product..

2. Total weight of Plates SA 387 Gr. 22 Cl.2 having 182 mm thickness and requirement of welding materials for the same.
3. Breakup of requirement of welding consumable as per the following details for the each export product.
 - (i) Steel plates upto 30 mm thk- 2 % of weight of plates.
 - (ii) Steel plates more than 30 mm thk & upto 70 mm thk- 4% of weight of plates
 - (iii) Steel plates more than 70 mm thk & upto 180 mm thk- 5% of weight of plates
 - (iv) Steel plates more than 180 mm thk- required quantity with basis thereof.
 - (v) All other steel components/pipes/rods - 1 % weight of components/pipes/rods
4. Justification for calculating the requirement of welding consumables for weld overlay with 10 mm thickness as against 7 mm in the export product.

S.No.475

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ FNo.01/80/050/01790/AM09/DES-I	Lic. No. & Date 6110000286 dt.06.02.2009
Meeting No.39/11		RLA No.61/24/040/00069/AM09	
Date: 08.03.2011		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

S.No.476

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ FNo.01/80/050/00120/AM10/DES-I	Lic. No. & Date 6110000313 dt.29.05.2009
Meeting No.39/11		RLA No.61/24/040/00007/AM10	
Date: 08.03.2011		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

S.No.477

Case No. A/R-105	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ FNo.01/80/050/00213/AM07/DES-I	Lic. No. & Date 2510001671 dt.30.05.2006
Meeting No.39/11		RLA No.25/24/040/00003/AM07	
Date: 08.03.2011		Ratification of norms	

The Committee noted that firm has withdrawn their request vide their letter dated 08.3.2011 as their norms of the subject advance authorization had already been fixed in the Meeting No. 40/08 dated 13.02.2008. The Committee accordingly decided to close the case on the part of NC.

The Regional Authority may take note of the NC decision for information.

S.No.478

Case No. A/R-106	M/s. Motherson Sumi Systems Ltd., New Delhi	HQ FNo.01/80/050/00214/AM07/DES-I	Lic. No. & Date 2510001672 dt.30.05.2006
Meeting No.39/11		RLA No.25/24/040/00004/AM07	
Date: 08.03.2011		Ratification of norms	

The Committee noted that firm has withdrawn their request vide their letter dated 08.3.2011 as their norms of the subject advance authorization had already been fixed in the Meeting No. 40/08 dated 13.02.2008. The Committee accordingly decided to close the case on the part of NC.

The Regional Authority may take note of the NC decision for information.

S.No.479

Case No. A/R. - 55	M/s. ICM Engineering Pvt. Ltd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date
Meeting No.39/11		RA.FNo.05/24/040/00605/AM06	0510170529
Date: 08.03.2011		Ratification of norms	dt.11.11.2005

As per written comments of DHI received vide their U.O. Note No.3(76)/10-TSW(B)/100 dated 10.02.2011, the Committee decided to amend the norms in respect of the subject advance authorization as under:-

Export

Item no 1- Side members & its weight 216.576 MT to be incorporated in the license.

Item no 2- Tie Bar with Tread plates and its weight 211.609 MT & it contains MS Section Un-equal Angle of sizes 125X75X8 mm of weight 20 MT to be incorporated in the license.

Import

Item no 1- MS sections- channels sizes of 230X75X6.5X12 mm of weight 220.9 MT with 2% wastage.

Item no 2- MS Section Un-equal Angle of sizes 125X75X8 mm of weight 20 MT as applied for.

The Regional Authority may take necessary action accordingly.

Sl.No.480

Case No. A/R- 81	M/s. Blue Star Ltd.,	HQ F.No.01/80/50/00781/AM10/DES-I	Lic. No. & Date
Meeting No.39/11	Mumbai	RLA No.03/94/040/00886/AM10	0310559418
Date: 08.03.2011		Amendment / correction of norms	dt.10.02.2010

As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to amend the norms in respect of the subject advance authorization as under:-

1. Net weight of export products indicated earlier also included weight of packing material and , therefore, net export weights may be modified as under:

Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)	Export Product Sl. No.	Net Export Wt.(Kgs)
1	99.8	6	139.8	11	1182.8
2	830.7	7	1719	12	17069
3	539.2	8	3273	13	6809
4	375.9	9	543.4	14	4888
5	87.2	10	778.5		

2. Quantity of import item at Sl. No. 4 may be allowed as 1.05 Kgs./Kg. content in the export products.

The Regional Authority may take necessary action accordingly.

S.No.481

Case No. A/R- 141	M/s. Mahati Electrics, Pune	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date 3110032430 dt.23.01.2008
Meeting No.39/11		RA F.No.31/24/040/00308/AM08	
Date: 08.03.2011		Ratification of norms	

The Committee decided to forward a copy of firm's reply to DHI for examination and comments and to re-list the case on 19.04.2011.

S.No.482

Case No. A/R- 99	M/s. United Drilling Tools Pvt. LTd., Delhi	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date 0510225008 dt.05.08.2008
Meeting No.39/11		RLA No.05/24/040/00305/AM09	
Date: 08.03.2011		Revision of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case to relist the case on 19.04.2011.

S.No.483

Case No. A/R-110	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	F.No. 01/80/50/ 00522/AM10/DES.I	Lic.No. & Date 0310539241 dt.24.09.2009
Meeting No.39/11		RA F.No.03/94/040/00528/AM10	
Date: 08.03.2011		Ratification of norms	

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:-

1. Net weight of export product.
2. Net weight of each of the imported and indigenous inputs in the export product other than packing materials for the purpose of material balancing

S.No.484

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date 6110000362 dt.13.10.2009
Meeting No.39/11		RA F.No.61/24/040/00036/AM10	
Date: 08.03.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

S.No.485

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date 0310497146 dt.10.12.2008
Meeting No.39/11		RA F.No.03/94/040/00798/AM09	
Date: 08.03.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

S.No.486

Case No. A/R- 169	M/s. Ecocat India Pvt. Ltd., New Delhi	F.No. 01/80/50/ 00277/AM10/DES.I	Lic.No. & Date 0510247146 dt.04.08.2009
Meeting No.39/11		RA F.No.05/24/040/00253/AM10	
Date: 08.03.2011		Ratification of norms	

As per written comments of DHI received vide their U.O. Note No.3(25)/09-TSW(B)/91 dated 03.02.2011, the Committee decided to ammend & correct the export weight to 650 gms. as per firm request in respect of the subject advance authorization.

The Regional Authority may take necessary action accordingly.

S.No.487

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/ 01550/AM09/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.31/21/040/00296/AM09	3110036393
Date: 08.03.2011		Ratification of norms	dt.11.12.2008

The Committee decided to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 19.04.2011.

S.No.488

Case No. A/R- 174	M/s. Boving Fouress Pvt. Ltd.,	F.No. 01/80/50/ 00218/AM09/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.07/24/040/00524/AM09	0710061697
Date: 08.03.2011		Ratification of norms	dt.15.12.2008

The Committee observed that the firm has not replied to this office letter dated 19.01.2010 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be relisted on 19.04.2011.

S.No.489

Case No. A/R- 175	M/s. Precihole Machine Pvt. Ltd.,	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.03/95/040/00586/AM08	0310443655
Date: 08.03.2011		Ratification of norms	dt.19.09.2010

On the recommendation of the representative of DHI present in the meeting, the Committee decided that the firm may be asked to submit proforma invoice of import item no 1 & 2 along with the selling price of scrap with documentary evidence to examine if any adjustment in recovery is possible and to re-list the case on 19.04.2011.

Case No. A/R- 190	M/s. Blue Star Ltd., Mumbai	F.No. 01/80/50/01756/AM09/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.03/94/040/00766/AM09	0310494391
Date: 08.03.2011		Amendment /correction of norms	dt.17.11.2008

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 19.04.2011:-

1. Net weight of each of the imported and indigenous inputs separately for each export product other than packing materials for the purpose of material balancing

Case No. A/R- 191	M/s. Blue Star Ltd., Mumbai	F.No. 01/80/50/01646/AM09/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.03/94/040/00887/AM09	0310500863
Date: 08.03.2011		Amendment /correction of norms	dt.01.01.2009

As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product at Sl .No. 8 to be corrected to 4887.75 Kgs. instead of 4788 Kgs.
2. Net weight of export product at Sl .No. 78 to be specified as 3297.6 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 192	M/s. Andritz Hydro Pvt. Ltd.,	F.No. 01/80/50/01612/AM09/DES.I	Lic.No. & Date
Meeting No.39/11		RA F.No.05/24/040/00631/AM09	0510233247
Date: 08.03.2011		Ratification of norms	dt.23.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

Case No. A/R- 193	M/s. Air Liquid	F.No. 01/80/50/00024/AM10/DES.I	Lic.No. & Date
Meeting No.39/11	Engineering India	RA F.No.09/70/040/00167/AM09	0910036290
Date: 08.03.2011	Pvt. Ltd., Hyderabad	Ratification of norms	dt.12.12.2008

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 19.04.2011.

Case No. A/R- 194	M/s. Canallair Air	F.No. 01/80/50/00229/AM11/DES.I	Lic.No. & Date
Meeting No.39/11	Solutions Pvt. Ltd.,	RA F.No.32/24/040/00012/AM11	3210044286
Date: 08.03.2011	Coimbatore	Ratification of norms	dt.09.06.2010

Based on the recommendation of the representative of the DIPP present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4, net-to-net basis with accountability clause.

Regional Authority may take necessary action accordingly.

Case No. A/R- 195	M/s. Bharat Heavy	F.No. 01/80/50/00758/AM10/DES.I	Lic.No. & Date
Meeting No.39/11	Electricals Ltd.,	RA F.No.04/24/040/00249/AM10	0410110777
Date: 08.03.2011	Ranipet	Ratification of norms	dt.12.01.2010

DHI handed over the case to DIPP for examination and comments as the case pertains to them and to relist the case on 19.04.2011.

Case No. A/R- 196	M/s. Bharat Heavy	F.No. 01/80/50/00819/AM10/DES.I	Lic.No. & Date
Meeting No.39/11	Electricals Ltd.,	RA F.No.04/24/040/00290/AM10	0410112044
Date: 08.03.2011	Ranipet	Ratification of norms	dt.02.03.2010

DHI handed over the case to DIPP for examination and comments as the case pertains to them and to relist the case on 19.04.2011.

Sl.No.83

Case No. C – 15	M/s. Leo Prime Comp Pvt.	HQ F.No.01/80/162/01028/AM11/ DES-I
Meeting No.39/11	Ltd.,	Amendment of ad-hoc wastage norms
Date: 08.03.2011		

As per written comments of DIPP received vide their U.O. Note dated 08.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

As Part No. changes from customer to customer, same may be removed from the description of export product as per the wastage norms approved in the Norms Committee meeting held on 2/3/2010 and accordingly, following Scrap wastage Norms may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14:

Export Product	Quantity	Import item	Quantity
Base Plate Sets [One set containing one Big Base Plate	35 Sets (50.295 Kgs.)	Aluminium Sheet 12.101" x 5.10" x 6.35 mm	1 No. (100.26 Kgs) as 2.37 Kgs./Kg content in the export product.

& one small Base Plate]			
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The Regional Authority may take necessary action accordingly.

S.No.84

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No.39/11		
Date: 08.03.2011		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee decided to examine the case on file and to relist the case on 19.04.2011.

Sl.No.85

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.39/11		Fixation of input output norms for the export product “Tool Holder” in respect of 100% EOU
Date: 08.03.2011		

The Committee decided to forward a copy of firm’s reply to DHI for examination and comments.
